## NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

I.A. No. 11/2016 In TP 136/397-398/NCLT/AHM/2016

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Risp 263 ICAJELL

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Plalus.

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.10.2016

Name of the Company: Nishal Rajsakha

V/s.

BND Fashion Pvt. Ltd. & Ors.

Section of the Companies Act: <u>Section 397-398 of the Companies Act, 1956</u>

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

2. COUNSEL MR. ASTAD RANDERIA

Alw MR. ROHIT LALWANI

1. I-UNJAL DALAL PES.

IB KHIMANI AND ASSOCIATES

## <u>ORDER</u>

Learned PCS Mr. Kunjal Dalal present for Applicants/Original Respondents 2&3. Learned Advocate Mr. Astad Randeria alongwith Learned Advocate Mr. Rohit Lalwani present for the Respondent/ Original Petitioner.

Heard Learned PCS for Applicants and Learned Advocate for Respondent. The controversy involved is whether Respondent/Original Petitioner is shareholder or not. Hence, application is admitted.

Respondent/Original Petitioner shall file their reply on or before 12.12.2016 serving a copy in advance to the Applicants/Original Respondents 2&3.

List the matter on 12.12.2016 for hearing.

(BIKKI RAVEENDRA BABU)

MEMBER JUDICIAL

Dated this the 17<sup>th</sup> day of October, 2016